REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

APPLICATION NO	837 Dated 2 2 F E B 1988
W.P.No.	

APPLICANT

()

Vs

RESPONDENTS

Shri B. Ganapathy Rao

The Telecom District Engineer, Karwar & 2 Ore

To

- 1. Shri B. Ganapathy Rao
 S.S.(0)
 Office of the Telecom District Engineer
 Kerwar 581 301
 Uttar Kannada District
- 6. Shri M.Vasudava Rac Central Govt. Stng Counsel High Court Building Bangalore - 560 001

- Dr M.S. Nagaraja
 Advocate
 35 (Above Hotel Swagath)
 Ist Main, Gandhinagar
 Bangalore 560 009
- 3. The Telecom District Engineer Karwar - 581 301 Utter Kennada District
- 4. The General Manager Telecom Karnataka Circle Bangalore - 560 009
- 5. Shri U.P. Shenoy
 S.S.(0)
 Office of the Telecom District Engineer
 Karwar 581 301
 Uttar Kannada District

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAX/

THIRREMY SREER passed by this Tribunal in the above said application

on 11-2-88

12 2.88

Encl: as above.

DEPUTY REGISTRAR
(JUDICIAL)

Oc

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

Dated this the ELEVENTH DAY OF FEBRARY , '1988.

Present : Hon'ble Justice Sri K.S. Puttaswamy

Vice-Chairman

Hon'ble Sri P.Srinivasan

Member (A)

APPLICATION No.837/87.

8.Ganapathy Rao, 0/o the T.D.E. Karwar - 581 301.

Applicant

(Dr.M.S.Nagaraja

Advocate)

vs.

- 1. T.D.E. Karwar.
- G.M.T, Karnataka Circle, Maruthi Complex, Bangalore.
- 3. U.P.Shenoy, SS(0)0**/6** the T.D.E.Karwar.

Respondents

(Sri M. Vasudeva Rao ... Advocate)

This application has come up before the Tribunal for hearing today. Hon'ble Justice Sri K.S. Puttaswamy, Vice-chairman ... made the following:

ORDER

Applicant by Dr.M.S.Nagaraja.

- Respondents 1 & 2 by Sri M.V.Rao, R3 who has been duly served is absent and is unrepresented.
- 3. In this application made under section 19 of the Administrative Tribunals Act, 1985('Act') the applicant had claimed that correct date of confirmation of R3 was 1.3.1972 and not 1.3.1971 as reckoned by the Department and when so done the latter should be placed below him in the concerned seniority list of the Department.



In their reply filed today, R1 and R2 have admitted that by a mistake the date of confirmation of R3 was teken as 1.3.1971 instead of 1.3.1972 and that mistake had been corrected by them and that R3 has been placed below the applicant. From this it follows that the entire relief sought by the applicant had been granted by R1 and R2. On this view, it is not necessary for this Tribunal to examine the claim of the applicant and issue any directions to R1 and R2. We, therefore, dispose of this application as having become unnecessary. But in the circumstances of the case, we direct the parties to bear their own costs.

TRUE COPY